

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-468(ND)/2017

IN THE MATTER OF:

M/s Vrinda Power Pvt. Ltd.

Vs.

M/s Capital Eletech Pvt. Ltd.

SECTION

Under Section 9 IBC 2016

Coram:

R.VARADHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

.....PETITIONER

.... RESPONDENT

Order delivered on 19.07.2018

For the Petitioner/Applicant


For the Respondent

: Mr. Ashwini Kumar Singh, Mr. K. Anandh, Adv.


: Mr. Ravinder Singh, Ms. Raveesha Gupta, Advocate

ORDER

Learned counsel for the parties are present. Learned counsel for the petitioner as well as the corporate debtor makes their oral submissions in relation to the petition. Learned counsel for the petitioner wants to file in relation to the contract details of the receipts obtained from Kesco by the Corporate Debtor. Let the same be filed along with an affidavit. In relation to corporate debtor, learned counsel for the corporate debtor represents that it had sent a communication to Kesco vide a letter dated 10.07.2018 for the payment of balance amount, which learned counsel for the corporate debtor wants to file the details and place on record. Let the same be also filed along with an affidavit. Post the matter on 30.7.2018.


(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar


(R. VARADHARAJAN)
MEMBER (JUDICIAL)